

# CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

## Petition No. 197/TT/2012

Subject : Determination of transmission tariff for the tariff block 2009-14 period for (i) LILO of 220 kV Tanakpur-Bareilly transmission line (Ckt.-II) at Sitarganj along with associated bays (DOCO 1.3.2009) (ii) 220/132 kV ICT-I at Sitarganj alongwith associated bays (1.3.2012) under system strengthening scheme in Uttaranchal in Northern Region.

Date of Hearing : 8.5.2014

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri M. Deena Dayalan, Member  
Shri A.K. Singhal, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : RRVPL & 16 others

Parties present : Shri Prashant Sharma,PGCIL  
Shri S.S. Raju, PGCIL  
Mrs. Sangeeta Edwards, PGCIL  
Shri S. Venkatesan, PGCIL  
Shri Padamjit Singh,PSPCL  
Shri T.P.S. Bawa, PSPCL  
Shri R.B. Sharma, Advocate, BRPL

## Record of Proceedings

The representative of petitioner submitted that:-

- i) The instant petition is for determination of transmission tariff for the tariff block 2009-14 period for (i) LILO of 220 kV Tanakpur-Bareilly transmission line (Ckt.-II) at Sitarganj along with associated bays (ii) 220/132 kV ICT-I at Sitarganj alongwith associated bays (1.3.2012) under system strengthening scheme in Uttaranchal in Northern Region.



- ii) The instant assets were commissioned on 1.3.2009 and tariff for 2004-09 tariff period was allowed by the Commission vide order dated 4.10.2011 in Petition No. 1/TT/2011. Aggrieved by the said order, the petitioner filed Appeal No. 43/2010 in Appellate Tribunal of Electricity (hereinafter referred to as "Tribunal"). The Tribunal vide judgment dated 24.9.2013 has set aside the impugned order and directed the Commission to re-examine the issue of time over-run.
- iii) The instant petition was filed on the basis of the capital cost admitted by the Commission as on 31.3.2009.
- iv) Reply from BRPL and AVVNL has been received and rejoinder to the reply has been filed. The information sought by the Commission has also been filed vide affidavit dated 23.1.2013.
- v) It was requested to reconsider the tariff allowed in Petition No. 1/TT/2011 for the 2004-09 period as per the Tribunal's judgement and consider the revised capital cost as on 31.3.2009 and additional capital expenditure during 2009-14 period for determination of tariff for the instant assets in this petition.

2. The representative of PSPCL submitted that instead of providing the Auditor's certificate, the petitioner has submitted the management certificate. The ICT-I at Sitarganj has 2 nos. of 132 kV outgoing bays to provide power supply to PTCUL. He requested the Commission to direct the petitioner to confirm that the ICT-I at Sitarganj has been commissioned and both the bays have been put to use. He further requested the petitioner to provide the status of loading of these bays as on 1.4.2009.

3. The representative of BRPL submitted that there was delay in commissioning of instant assets and the time over-run is attributable to the petitioner. As the petitioner has occupied land which is not allocated to it and owned by some third party there was unnecessary litigation and it led to time over-run. The Tribunal has directed the Commission to re-examine its order in Petition No. 1/TT/2011 pertaining to time over-run without being influenced by its order. The time over-run is attributable to the petitioner and hence the time over-run should not be allowed.

4. In response to PSPCL's objections, the representative of petitioner clarified that Auditor's certificate for the 2004-09 period was submitted. At the time of filing the instant petition, Management Certificate was filed as the petition was filed on projection basis and Auditor certificate in the instant case will be filed at the time of truing up. As regards the bays, she further clarified that the bays were already approved vide order dated 4.10.2011 pertaining to the 2004-09 period. Details regarding loading and usage of the lines would be filed.



5. The Commission directed the petitioner to submit the following information on an affidavit before 30.5.2014, with a copy of all the respondents.

- a) To clearly state that the line has been loaded and put into use. The status of loading of these bays as on 1.4.2009;
- b) Details of deferred liabilities and works for consideration of additional capital expenditure from 2009-10 to 2012-13;
- c) Actual data for additional capital expenditure for the period 2009-10 to 2011-12;
- d) Rejoinder to the reply of PSPCL.

6. Subject to the above, order in the petition was reserved.

By order of the Commission

sd/-  
(T. Rout))  
Chief Legal

